

Title : Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL):  
Sir, I, on behalf of Shri M. Veerappa Moily, beg to lay on the Table:-

(1) A copy of the Notaries (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 114(E) in Gazette of India dated the 24<sup>th</sup> February, 2009 under sub-section (3) of Section 15 of the Notaries Act, 1952.

(Placed in Library, See No. LT 267/15/09)

(2) A copy each of the following Reports of the Law Commission (Hindi and English versions):-

(i) Report No. 210 – Humanization and Decriminalization of Attempt to Suicide - October, 2008.

(Placed in Library, See No. LT 268/15/09)

(ii) Report No. 211 – Laws on Registration of Marriage and Divorce-A Proposal for Consolidation and Reform - October, 2008.

(Placed in Library, See No. LT 269/15/09)

(iii) Report No. 212 – Laws of Civil Marriages in India-A proposal to Resolve Certain Conflicts - October, 2008.

(Placed in Library, See No. LT 270/15/10)

(iv) Report No. 213 – Fast Track Magisterial Courts for Dishonoured Cheque Cases - November, 2008.

(Placed in Library, See No. LT 271/15/09)

(v) Report No. 214 – Proposal for Reconsideration of Judges cases I, II and III-S. P. Gupta Vs UOI reported in AIR 1982 SC 149, Supreme Court Advocates on Record Association Vs UOI reported in 199(4) SCC 441 and Special Reference 1 of 1998 reported in 1998 (7) SCC 739 - November, 2008.

(Placed in Library, See No. LT 272/15/09)

(vi) Report No. 215 – L. Chandra Kumar be revisited by Larger Bench of Supreme Court - December, 2008.

(Placed in Library, See No. LT 273/15/09)

(vii) Report No. 216 – Non-feasibility of introduction of Hindi as compulsory language in the Supreme Court of India - December, 2008.

(Placed in Library, See No. LT 274/15/09)

(viii) Report No. 217 – Irretrievable Breakdown of Marriage-Another Ground for Divorce - March, 2009.

(Placed in Library, See No. LT 275/15/09)

(ix) Report No. 218 – Need to accede to the Hague Convention on the Civil Aspects of International Child Abduction (1980) – March, 2009.

(Placed in Library, See No. LT 276/15/09)

(x) Report No. 219 – Need for Family Law Legislations for Non-resident Indians – March, 2009.

(Placed in Library, See No. LT 277/15/09)

(xi) Report No. 220 – Need to fix Maximum Chargeable Court-fees in Subordinate Civil Courts - March, 2009.

(Placed in Library, See No. LT 278/15/09)

(xii) Report No. 221 – Need for Speedy Justice-Some Suggestions – April, 2009.

(Placed in Library, See No. LT 279/15/09)

(xiii) Report No. 222 – Need for Justice-dispensation through ADR etc. – April, 2009.

(Placed in Library, See No. LT 280/15/09)

(xiv) Report No. 223 – Need for Ameliorating the lot of the Have-nots-Supreme Court's Judgements – April, 2009.

(Placed in Library, See No. LT 281/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Aviation Company of India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Aviation Company of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 282/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2009-2010.

...(Interruptions)

(Placed in Library, See No. LT 283/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I beg to lay on the Table:-

(1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2009-2010.

(Placed in Library, See No. LT 284/15/09)

(2) A copy of the 52<sup>nd</sup> Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended 31<sup>st</sup> March, 2008 under Section 638 of the Companies Act, 1956.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 285/15/09)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2009 published in Notification No. G.S.R. 183(E) in Gazette of India dated the 20<sup>th</sup> March, 2009.
- (ii) The Companies (Accounting Standards) Amendment Rules, 2009 published in Notification No. G.S.R. 225(E) in Gazette of India dated the 31<sup>st</sup> March, 2009.
- (iii) The Companies (Issue of Indian Depository Receipts) (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 251(E) in Gazette of India dated the 15<sup>th</sup> April, 2009.
- (iv) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 257(E) in Gazette of India dated the 17<sup>th</sup> April, 2009.

- (v) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2009 published in Notification No. G.S.R. 284(E) in Gazette of India dated the 24<sup>th</sup> April, 2009.

(Placed in Library, See No. LT 286/15/09)

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 1 of the Limited Liability Partnership Act, 2008:-

- (i) S.O. 891(E) published in Gazette of India dated the 31<sup>st</sup> March, 2009 appointing the 31<sup>st</sup> day of March, 2009 as the date on which the sections, mentioned therein, of the Limited Liability Partnership Act, 2008 shall come into force.
- (ii) S.O. 1323(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2009 appointing the 31<sup>st</sup> day of May, 2009 as the date on which the sections 55 to 58, the Second Schedule, the Third Schedule and the Fourth Schedule of the Limited Liability Partnership Act, 2008 shall come into force.

(Placed in Library, See No. LT 287/15/09)

- (6) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (1) and (2) of Section 79 of the Limited Liability Partnership Act, 2008:-

- (i) The Limited Liability Partnership Rules, 2009 published in Notification No. G.S.R. 229(E) in Gazette of India dated the 1<sup>st</sup> April, 2009.
- (ii) The Limited Liability Partnership (Amendment) Rules, 2009 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 4<sup>th</sup> June, 2009.

(Placed in Library, See No. LT 288/15/09)

- (7) A copy of the Notification No. G.S.R. 386(E) (Hindi and English versions) published in Gazette of India dated the 4<sup>th</sup> June, 2009 making certain alterations in the Second Schedule, the Third Schedule and the Fourth Schedule to the Limited Liability Partnership Act, 2008 issued under sub-section (1) of Section 78 of the said Act.

(Placed in Library, See No. LT 289/15/09)

- (8) A copy of the Notification No. S.O. 1324(E) (Hindi and English versions) published in Gazette of India dated the 22<sup>nd</sup> May, 2009 appointing the 31<sup>st</sup> May of 2009 as the date on which Rules 32 and 33 and Rules 38 to 40 of the Limited Liability Partnership Rules, 2009 shall come into force issued under sub-rule (2) of Rule 1 of the Limited Liability Partnership (Amendment) Rules, 2009.

(Placed in Library, See No. LT 290/15/09)

- (9) A copy of the Notification No. G.S.R. 226(E) (Hindi and English versions) published in Gazette of India dated the 31<sup>st</sup> March, 2009 making certain amendments in the Schedule VI of the Companies Act, 1956 issued under sub-section (1) of the said Act.

(Placed in Library, See No. LT 291/15/09)

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Competition Act, 2002:-

- (i) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Rules, 2009 published in Notification No. G.S.R. 338(E) in Gazette of India dated the 15<sup>th</sup> May, 2009.
- (ii) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General other officers

and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Amendment Rules, 2009 published in Notification No. G.S.R. 439(E) in Gazette of India dated the 23<sup>rd</sup> June, 2009.

(Placed in Library, See No. LT 292/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Sir, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 2009-2010.

(Placed in Library, See No. LT 293/15/09)

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2009-2010.

(Placed in Library, See No. LT 294/15/09)

- (3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2009-2010.

(Placed in Library, See No. LT 295/15/09)

- (4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2009-2010.

(Placed in Library, See No. LT 296/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIAPPA): Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 2009-2010.

(Placed in Library, See No. LT 297/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Textile Corporation Limited and the Ministry of Textiles for the year 2009-2010.

(Placed in Library, See No. LT 298/15/09)

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the British India Corporation Limited and the Ministry of Textiles for the year 2009-2010.

(Placed in Library, See No. LT 299/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, See No. LT 300/15/09)

- (ii) Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, See No. LT 301/15/09)

- (iii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, See No. LT 302/15/09)

- (iv) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, See No. LT 303/15/09)

- (v) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, See No. LT 304/15/09)

- (vi) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, See No. LT 305/15/09)

- (vii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, See No. LT 306/15/09)

- (viii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, See No. LT 307/15/09)

- (2) A copy of the Notification No. S.O.2832(E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> December, 2008 containing corrigendum to the Notification No. S.O. 1110(E) dated the 8<sup>th</sup> May, 2008 issued under Petroleum and Natural Gas Regulatory Board Act, 2006.

(Placed in Library, See No. LT 308/15/09)

- (3) A copy of the Notification No. S.O. 586(E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> March, 2009 appointing Company Secretary of Balmer Lawrie and Company Limited to be the Estate Officer of the Company, issued under section 3 of the Public Premises (Eviction of Unauthorized Occupants Act), 1971.

(Placed in Library, See No. LT 309/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): Sir, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2009-2010.

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 311/15/09)

- (ii) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 312/15/09)

- (iii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 313/15/09)

- (iv) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 314/15/09)

- (v) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 315/15/09)

- (vi) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 316/15/09)

- (vii) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 317/15/09)

- (viii) Memorandum of Understanding between the Tyre Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 318/15/09)

- (ix) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 319/15/09)

- (x) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 320/15/09)

- (xi) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 321/15/09)

- (xii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 322/15/09)

- (xiii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 323/15/09)

- (xiv) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 324/15/09)

...(Interruptions)

**12.01 hrs**

*(At this stage Shri Gorakhnath Pandey and some other hon. Members came and stood on the floor near the Table)*

वैद्य (व्यवधान)

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